

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. Appeal (S.J.) No.232 of 2021**

Akash Singh

..... **Appellant**

Versus

1. The State of Jharkhand
2. Novel Toppo

..... **Respondents**

CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Appellant : Mr. Gaurav Abhishekh, Advocate
For the State : Mr. Sardhu Mahto, A.P.P

The matter was taken up through Video Conferencing. Learned counsel for the parties had no objection with it and submitted that the audio and video qualities are good.

03/Dated: 06th September, 2021

1. Learned counsel for the appellant seeks permission to withdraw the present appeal.
2. Learned A.P.P has no objection.
3. Permission is accorded. Accordingly, the instant criminal appeal stands dismissed as withdrawn.
4. Pending I.A., if any, stands disposed of.

(Rajesh Kumar, J.)

Chandan/-